

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1716 OF 2004
C.S.I.R. & ORS. Appellant (s)

VERSUS

RAMESH CHANDRA AGRAWAL & ANR. Respondent(s)
(With office report)

WITH Civil Appeal NO. 1717 of 2004
(With office report)
Civil Appeal NO. 1718 of 2004
(With office report)
Civil Appeal NO. 1719 of 2004
(With appln for directions s and with office report)
Civil Appeal NO. 1720 of 2004
(With office report)
Civil Appeal NO. 1721 of 2004
(With office report)
Civil Appeal NO. 1722 of 2004
(With office report)
Civil Appeal NO. 1723 of 2004
(With office report)
Civil Appeal NO. 1724 of 2004
(With office report)

Date: 17/07/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Appellant(s) Mr. P.S. Patwalia, Sr.Adv.
Mr. Praveen Swarup, Adv.
Mr. Devesh Tripathi, Adv.

For Respondent(s) Mr. Vijay Kumar, Adv.
CA1722/04 Mr. Vishwajit Singh, Adv.

CA 1716/2004 Mr. J.M. Sharma, Adv.
Mr. Vishwajit Singh, Adv.

CA 1717, 1718, 1720, Mr. R. Venkataramani, Sr. Adv.
1724/04 Mr. Satya Mitra Garg, Adv.

C.A.No.2041/04 Mr. Jaideep Gupta, Sr. Adv.
Mr. Mukesh Verma, Adv.
Mr. Yash Pal Dhingra, Adv.
Mr. M.P. Shorawala, Adv.

-1-

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Ms. Mridula Ray Bharadwaj, Adv.

Caveator-In-Person(NP)

UPON hearing counsel the Court made the following
ORDER

After hearing learned counsel for the parties, the Court reserved its judgment.

[Meenu Sethi]
A.R.-cum -P.S.

[Pushap Lata Bhardwaj]
Court Master

Books referred:

1990 3 SCC 38
1991 4 SCC 171
2006 8 SCC 671
1992 4 SCC 118
1985 Supl.SCC 45
1998 8 SCC 731 & 736
2006 4 SCC 1
1980 (2) SCC 593
1996 (10) SCC 536
1997 3 SCC 334
1977 6 SCC 614
1992 Suppl.2 SCC 318
2007 5 SCC 447
2008 2 SCC 161
1993 2 SCC 161
1993 1 SCC 71
1992 4 SCC 477
2002 5 SCC 440